

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-17/2003/7893/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri S. K. Poddar
District & Sessions Judge,
Morigaon.

Dated Guwahati, the 19th September, 2021.

Sub:- **Civil vacation with station leave permission.**

Ref:- Letter No. 4995 dated 12.09.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **permission to avail the entire long vacation from 02.10.2022 to 18.10.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 01.10.2022 till the morning of 19.10.2022.** However, you have been asked to use your official vehicle only within the state of Assam during the period.

Further, the Additional Sessions Judge cum Special Judge (POCSO) and in her absence, the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-17/2003/7894-7895/A, dated , 19-09-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
2. The Project Manager, Gauhati High Court.

Sd/-
JT. REGISTRAR (VIGILANCE)

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